

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.117**  
**(IB)-468(PB)/2022**

**IN THE MATTER OF:**

Union Bank of India

.... Petitioner/Applicant

Vs.

Shri Ankur Aggarwal

.... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Abhishek Anand & Karan Kohli, Advs.  
For the Respondent/ : Mr. Aditya Dewan, Mr. Sahil Chandra, and Mr.  
Personal Guarantor Parth Tiwari, Advs.

**ORDER**

**New IA-2268/2024**

Ld. Counsel Mr. Abhishek Anand appeared through VC on behalf of the RP and stated that he has already served a copy of the report upon the Personal Guarantor. He seeks issuance of notice to the Personal Guarantor by this Adjudicating Authority, so as to enable him to file objections to the report, if any before the next date of hearing.

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 05.06.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**